- (it) The cost of distribution lines should not be charged to the agricultural consumers at all;
- (iii) The cost of the service lines for the first IOO ft. should not be charged to the consumer as is laid down in the Indian I Electricity Act. The cost of the service lines beyond IOO ft. may be recovered by the Board from the agricultural consumers in lump sum or 60 monthly instalments without interest.
- (iv) Security deposit equivalent to two months' average consumption may be accepted as the standard pattern.

l'he pattern of Central assistance for subsidising the capital cost of pumpsets has also been further liberalised to ensure that all private or co-operative lift irrigation schemes, such as pump-sets, tubewells, filter points, etc. wil! be eligible for 25 per cent, subsidy, the subsidy being shared equally between the. Centre and the States.]

BHADRAVATI IRON AND STEEL WORKS, MYSORE

- •172. SHRI M. C. SHAH: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Central Government made a proposal to the Mysore Government to sell its interest in the Bhadravati Iron and Steel Works to the former in lieu of payment of the State's uncovered over-draft of Rs. 10 crores; and
- (b) if the reply to part (a) above be in the affirmative, the reaction of the Mysore Government to this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) No, Sir.

(b) Does not arise,

•178. SHRI P. K. KUMARAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

to Questions

- (a) when the Payaswini Project in Kasargode Ta^luk, Kerala, was first conceived:
- (b) how many acres of land is ex pected to be benefited by the project;
- (c I what is the estimated cost of the project; and
 - (dj when the project is likely to be started?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHPUDDIN ALI AHMED): (a) There is a reference to Payaswini Project in the Report on Water Resources of Kerala published in 1958.

- (b) About 3,000 acres.
- (c) Rs. 117-lakhs.
- (d) The Project is yet to be investigated in detail.

THACKER COMMITTEE REPORT ON THE INTEGRATION OF HOUSING SCHEMES

- ♦174. SHRI D. THENGARI: Will the Minister of WORKS. HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 491 in the Rajya Sabha on the 8th September, 1965 and state:
- (a) whether some decision has been taken on the report of the Thacker Committee on integration of housing schemes in respect of the low-income group housing scheme; and
- (b) if so, the details of the decision which are being implemented?

THE MINISTER OF WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) and (b) Yes. I wrote to the Housing Ministers of the State Governments on 17th January, 1966